

Literacy

1367. { Shri R. C. Majhi:
Shri Subodh Hansda:
Shri C. K. Bhattacharya:

Will the Minister of **Home Affairs** be pleased to state:

(a) by what percentage literacy has gone up according to the limited survey conducted this year in the country; and

(b) what is the percentage of increase of literacy among women?

The Deputy Minister of **Home Affairs** (Shrimati Alva): (a) and (b). No limited survey of literacy in India has been conducted this year. The tabulation of the results of the pre-test of the first draft of the census questionnaire for the 1961 census, confined to a very small area, however, revealed a literacy percentage of 40.7 per cent as against 16.6 per cent according to 1951 census. The corresponding figures as the result of the aforesaid pre-test for women are 28.8 per cent against 7.9 per cent. These figures however, are by no means indicative of either the whole of India or any of the States.

Law Commission's Recommendations on Judicial Administration

1368. Shri Harish Chandra Mathur: Will the Minister of **Law** be pleased to state the steps, if any, taken to implement the recommendations of Law Commission in respect of reforms in Judicial Administration?

The Deputy Minister of **Law** (Shri Hajarnavis): The Report is a voluminous one and contains numerous recommendations which have to be considered by the Government of India, the State Governments, High Courts etc. It will, therefore, take considerable time before final decisions on the recommendations are taken. The Report has been circulated to all concerned for comments. One portion of the report relating to a unified Bar is being implemented through the Legal

Practitioners Bill. The amendments to the two Procedural Codes suggested by the Commission have been referred back to the Law Commission as suggested in the Report to be taken along with the work relating to the general revision of the Codes which has already been taken in hand on a top priority basis. It is also proposed to discuss the important recommendations contained in the Report in the next Law Ministers' Conference

Wells in Orissa State

1369. Shri B. C. Mullick: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Government of Orissa have approached the Union Government to enhance the present rate of assistance per well upto Rs. 2,000 under Centrally sponsored schemes for the welfare of the Scheduled Castes; and

(b) if so, the action taken thereon?

The Deputy Minister of **Home Affairs** (Shrimati Alva): (a) No, Sir.

(b) Does not arise.

Anti-Fraud Squad

1370. { Shri S. M. Banerjee:
Shri Panigrahi:
Shri D. C. Sharma:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 557 on the 19th August, 1959 and state the number of Company law cases dealt with by the Anti-Fraud Squad during September and October 1959?

The Minister of **State in the Ministry of Home Affairs** (Shri Datar): Two cases were under investigation by the Fraud Squad during this period and no fresh cases were registered.